

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
18-04-2024 AT 10:30 AM**

CP No. 59/241/HDB/2022
u/s. 241 of Companies Act, 2013

IN THE MATTER OF:

Smt. Devi Kumari Rathi & Others

...Petitioner

AND

Bhavani Electrodes Pvt Ltd and 3 Others

...Respondent

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

ORDER

Learned Counsel Mr Rithesh, for petitioner present physically.

Ms. Nikshita, IAMC Case Manager present through Video Conference and stated that report has been filed on 17.04.2024. According, to her the mediation is progressing positively and if four weeks' time granted the same may get completed. Hence as a last chance for final report, matter adjourned to 30.05.2024.

**Sd/-
MEMBER (T)**

**Sd/-
MEMBER (J)**